

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.**

NOTIFICATION

Dated Shillong, the 13th May, 2019.

NO.LJ(A) 32/92/Pt IV/105- In supersession to the notification No.LJ(A) 32/92/Pt.iv/74 dated 17.12.2018, the Governor of Meghalaya is pleased to appoint Smti Aimilish Syiemlieh, Advocate, as Special Public Prosecutor (POCSO) under section 32 of the Protection from Sexual Offences Act 2012 for Ri Bhoi District, Nongpoh with immediate effect and until further order.

Under Secretary to the Govt.of Meghalaya,
Law (A) Department

Memo.No.LJ(A) 32/92/Pt.IV/105-A,
Copy forwarded to :-

Dated Shillong, the 13th May, 2019.

1. The Advocate General/Additional Advocate General, Meghalaya, High Court of Meghalaya, Shillong-793001.
2. The Deputy Commissioner, Ri-Bhoi District, Nongpoh.
3. The District & Sessions Judge, Ribhoi District, Nongpoh.
4. The Accountant General (A&E), Meghalaya, Shillong -793001.
5. The Superintendent of Police, Ribhoi District, Nongpoh.
6. Smti Aimilish Syiemlieh, Advocate Ri-Bhoi District, Nongpoh.
7. The Secretary, Meghalaya High Court Bar Association.
8. The Secretary, Nongpoh Bar Association.
9. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication of the notification in the next issue of the Meghalaya Gazette.
10. Public Prosecutor, Nongpoh for information.
11. DIPR, Shillong.
12. Treasury Officer, Nongpoh.
13. Law (B) Department.
14. NIC of the concerned District.
15. DEO, Law Department.
16. Guard file.

By order etc.,

Sammy

Under Secretary to the Govt.of Meghalaya,
Law (A) Department.